

FORM NO. 12C

[See rule 26B]

Form for sending particulars of income under section 192 (2B) for the year ending 31st March, 19

1. Name and address of the employee
2. Permanent Account Number
3. Residential Status
4. *Particulars of income under any head of income other than "Salaries" (not being loss under any such head other than the loss under the head "Income from house property") received in the financial year*
 - (i) Income from house property Rs. _____.
(in case of loss, enclose computation thereof)
 - (ii) Profits and gains of business or profession Rs. _____.
 - (iii) Capital gains Rs. _____.
 - (iv) Income from other sources

(a) Dividends	Rs. _____.	
(b) Interest	Rs. _____.	
(c) Other income	Rs. _____.	

Total Rs. _____.
5. Aggregate of sub-items (I) to (v) of item 4
6. Tax deducted at source [enclosed certificate(s) issued under section 203]

Place _____.
Date _____.

Signature of the employer

Verification

I, _____, do hereby declare that what is stated above is true to the best of my knowledge and belief.

Verified today, _____ day of _____ 19 _____.

Place _____.
Date _____.

Signature of the employer